

violation of all norms of pricing; and

(c) if so, the steps proposed to be taken or have been taken to hold the price hike of tyres?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) According to the information supplied by the Automotive Tyre Manufacturers' Association, tyre companies have increased the prices of various categories of tyres in November—December, 1990 between 3 to 7.5% to absorb the increase in production cost of tyres due to increase in the prices of various raw materials.

(b) and (c). There is no statutory control over the prices of automotive tyres. However, the Govt. have placed specified categories of truck and bus tyres under O.G.L. at a reduced rate of duty for import by bulk consumers to keep a check on prices of these tyres. To encourage creation of fresh capacity for the manufacture of automotive tyres and tubes, the industry has been exempted from licensing under the Industries (Development & Regulation) Act, and the application of Sections 21 & 22 of the MRTP Act. Govt. have also ensured maximisation of tyre production through continuous monitoring and regular interaction with the Industry.

[*Translation*]

Development of Small Scale Industries

473. SHRI SANTOSH KUMAR GANGWAR: Will the PRIME MINISTER be pleased to state:

(a) whether any proposal is under consideration for the development of small scale industries;

(b) if so, the details thereof; and
(c) the steps being taken to check the

exploitation of small scale industries by large and multinational companies?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) and (b). One of the major aspects of the Government's industrial policy is towards the development of small scale industries with a view, inter alia, to maximise employment opportunities. The support measures include provision of institutional support, and a package of incentives and concessions like concessional finance, excise benefits, marketing support through reservation of items for exclusive production and reservation of items for purchase from small scale sector under Central Government's Store Purchase Programme, machinery on hire-purchase, technical consultancy services, testing facilities, common facility services, provision of industrial accommodation and other infrastructural facilities. These measures are reviewed from time to time.

(c) To check the exploitation of small scale industries by large and multinational companies, a proviso exists in the definition of Small Scale Industrial Undertaking that no such undertaking shall be a subsidiary of, or owned or controlled by any other undertaking. State/UT Govts. have been instructed to de-register any registered SSI unit found to be not in conformity with the above mentioned proviso in the definition.

In so far as items reserved for exclusive production in small scale sector are concerned, violation of the policy is punishable under Section 24 of the Industries (Development & Regulation) Act, 1951 vide Section 4 of the Amending Act of 1984.

Broadcasting capacity Expansion of Mithila (Dharbhanga) Station

474. SHRI BHOGENDRA JHA: Will the PRIME MINISTER be pleased to state: